

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 22/02/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/27/2016
NAME OF THE PETITIONER(S) : S. Padma and Another
NAME OF THE RESPONDENT(S) : Marutham Farms Pvt Ltd and 3 others
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1-	J. BALAKUMAR	P.C.S. & R.S.	[Signature]
2.	M.K. VIJAYARAGAVAN - Respondents 1 to 4		M.K. Vijayan

③. M. Roshan Arja
for HARISHANKAR MANI

Petitioner

[Signature]

ORDER

Counsels for both the parties are present. Counsel for the Petitioner submitted a memo giving no objection to conduct Board meetings/AGMs of the 1st Respondent Company for the purpose of consideration of financial statements with effect from 1999 till 31.03.2017 and to file the same with the Registrar of Companies by the 2nd Respondent, being the Managing Director.

In the light of the memo filed by the Counsel for the Petitioner, the meeting of the Boards/AGMs of the 1st Respondent Company may be conducted in accordance with Law and the necessary filings pending for the said period may be filed with RoC concerned.

Further the parties have submitted that the steps are being taken for settlement between the parties and prayed for time. At request, time is enlarged. Put up on **13.03.2018 at 10.30 A.M.**

sd/-
(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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